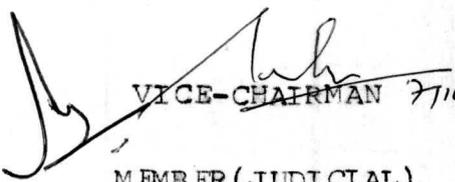


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O.A.66/99

Order dated 7.11.2002

None appeared for the applicant on repeated call. Similarly, no one appeared on behalf of the applicant when the matter was called on 5.11.2002. Before that, the matter was heard on 22.5.2002, when the learned counsel for the applicant wanted an adjournment and it was made clear to him that as the matter was pending since long, no further adjournment would be allowed thereafter. In the above premises, it appears that the applicant is not serious in pursuing the matter, and therefore, the O.A. fails on the ground of default. ~~We order accordingly.~~

Apart from the above, on the merits, we also find that the applicant is not the brother of the deceased. He is in fact not only ^{not} the brother of the deceased, but also he is not related to the deceased. In any case, the applicant is not covered by the definition 'Dependant' as per the Scheme framed by the Government for offering appointment on compassionate ground to the wards of the deceased. On this ground also, the application fails. ~~We~~ Order accordingly. No costs.


VICE-CHAIRMAN 7/11

MEMBER (JUDICIAL)